



FORM No. 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH

ORDER SHEET

Application No. OA 1187 of 2004

Applicant(s) Dr. Anandi Kumar Tatyayi Respondent(s) Union of India for  
Advocate  
for Applicant(s) ..... Advocate  
for Respondent(s) .....

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>I.P.O of P.S.C. 1- filed. Copy served. Defects pointed out in serving may kindly be seen for barer of Registration/Considera- tion please.</p> <p>2.12.04</p> <p>On memo</p> <p>DR</p> <p>DR Last before last Subject to record Registration date 14.12.04</p> <p>DR. Mohanty P.T.O</p>	<p>Order dated : 14.12.04</p> <p>On being mentioned by Mr. Biswajit Mohanty, Ld. Counsel appearing for the applicant, this case has been taken up.</p> <p>Perused the office note and the brief.</p> <p>Heard Mr. B. Mohanty, Ld. Counsel appearing for the applicant and Mr. U.B. Mohapatra, Ld. Sr. Standing Counsel. The Registry has pointed out the following defects in the office note :</p> <ul style="list-style-type: none"><li>(i) Annexure-1 to the O.A. being not legible.</li><li>(ii) English translation of Annexure-2 has</li><li>(iii) O.A. to be barred by limitation.</li><li>(iv) Typed copy of Annexure-7 ought to</li></ul>

## Notes of the Registry

## Orders of the Tribunal

list before in cont  
for further orders as  
this case has been called  
on memo.

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14-12-04

Copy & recd  
of 14/12/04 a/w

OB copy issued to  
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• The <sup>copy</sup> same could  
not issued to  
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wanting.

Copy of the order  
of 14/12/04 issued  
to the counsel by  
both sides.

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29/12/04  
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have been filed.

(v) Applicant being an employee of Paradeep Port Trust and the said Port Trust having not been notified to be amenable to the adjudicatory jurisdiction of this Tribunal; the present O.A. is not maintainable.

Heard Mr. Mohanty, Ld. Counsel for the applicant on the question of maintainability. It appears that the applicant was initially serving the State Govt. of Orissa and later joined the services under the Paradeep Port Trust. It is not any dispute that Paradeep Port Trust has not yet been notified to be within the adjudicatory jurisdiction of this Central Administrative Tribunal. To this, Mr. Mohanty states that since the appointment of the applicant under Paradeep Port Trust received the approval of the Shipping Ministry of Government of India, the grievances of the applicant (pertaining to his service under Paradeep Port Trust) is amenable to the jurisdiction of this Tribunal. Since, undisputedly, applicant was in service of Paradeep Port Trust before his voluntary retirement and since Paradeep Port Trust is not amenable to the adjudicatory jurisdiction of this Tribunal, this O.A. filed at the behest of the applicant is not maintainable.

Accordingly, this case is disposed of being not maintainable.

For statistical purposes, this case be registered and O.A. No. be assigned.

Send copies of this order to the Respondents, along with copies of the O.A., and free copies of this order be also given to the Ld. Counsel appearing for both the parties.

14/12/04  
J. S. S.  
MEMBER (J)